

12.30 hrs.

PAPERS LAID ON THE TABLE

REPORT ON THE WORKING OF DEPOSIT INSURANCE CORPORATION, BOMBAY FOR THE YEAR ENDED 31ST DECEMBER, 1977 ALONGWITH AUDITED ACCOUNTS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): I beg to re-lay on the Table a copy of the Report (Hindi and English versions) on the working of the Deposit Insurance Corporation, Bombay, for the year ended the 31st December, 1977, along with the Audited Accounts under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961 [Placed in Library. See No. LT-2200/78].

TOBACCO BOARD (AMENDMENT) RULES 1978, NEWSPRINT CONTROL AMENDMENT ORDER, 1975 AND STATEMENT RE. REASONS FOR DELAY IN LAYING THE NOTIFICATION

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): I beg to lay on the Table :—

(1) A copy of the Tobacco Board (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 858 in Gazette of India dated the 1st July, 1978, under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-2414/78].

(2) (i) A copy of the Newsprint Control Amendment Order, 1975 (Hindi and English versions) published in Notification No. S.O. 622(E) in Gazette of India dated the 30th October, 1975, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-2415/78].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955 AND RUBBER (AMENDMENT) RULES, 1978.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table :—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

(i) The Tea (Registration of Dealers and Declaration of Stocks) Second Order, 1978, published in Notification No. S.O. 945(E) in Gazette of India dated the 20th May, 1978.

(ii) The Pulses, Edible Oilseeds and Edible Oils (Storage Control) Second Amendment Order, 1978 published in Notification No. S.O. 409 (E) in Gazette of India dated the 26th June, 1978.

[Placed in Library. See No. LT-2416/78].

(2) A copy of the Rubber (Amendment) Rules, 1978 (Hindi and English versions) published in Notification No. G.S.R. 553 in Gazette of India dated the 29th April, 1978, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-2417/78].

FIRST REPORT OF VIMADALAL COMMISSION OF INQUIRY AND MEMORANDUM OF ACTION TAKEN ON THE REPORT

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952 :—

(i) First Report of the Vimadlal Commission of Inquiry set up to inquire into the allegations against Shri J. Vengal Rao, former Chief Minister and other Ministers of Andhra Pradesh.

(ii) Memorandum of the action taken by the Central Government on the above Report. [Placed in Library. See No. LT-2418/78]

GENERAL INSURANCE THIRD & SECOND AMENDMENT SCHEMES, 1978

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972 :—

(1) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate

*The Report was previously laid on the Table on the 28th April, 1978.

[Shri Zulfikarullah]

Staff Third Amendment Scheme, 1978, published in Notification No. S.O. 1410 in Gazette of India dated the 20th May, 1978.

(2) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Second Amendment Scheme, 1978, published in Notification No. S.O. 414 (E) in Gazette of India dated the 28th June, 1978. [Placed in Library. See No LT-2419/78].

12.11 hrs.

RE. CALLING ATTENTION

MR. SPEAKER: Now, Calling Attention.

SHRI JYOTIRMOY BOSU: Mr. Speaker, I have written to you that I object to the admission of a calling attention on the reported construction of Karakoram Highway by Pakistan and China....

Under rule 197(2), each Member in whose name the item stands in the list of business may, with the permission of the Speaker, ask question.

Rule 41(2) states:

"right to ask a question is governed by the following conditions, namely:—

(xix) it shall not refer discourteously to a friendly foreign country:"

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SHRI K. GOPAL (Karur): Why should he say 'anti-Chinese and anti-Pakistani lobby'? (Interruptions)

SHRI K. LAKKAPPA (Tumkur): He should be prevented from using this.

MR. SPEAKER: Every Member has a right to raise a point of order. (Interruptions).

SHRI K. GOPAL: He should not be allowed to make....(Interruptions)@@

SHRI JYOTIRMOY BOSU: He has asked me a question. In reply I say we are friends of China.

SHRI K. GOPAL: We are not enemies of China. That is the only difference. (Interruptions).

MR. SPEAKER: Now, I am on my legs. A member has the right to be anti-Chinese or Pro-Chinese. I shall hear him and decide according to the rules. (Interruptions).

SHRI SAUGATA ROY (Barrackpore): He is referring to the anti-Chinese lobby. (Interruptions). I take strong exception to this.

MR. SPEAKER: I am not concerned either with the pro-Chinese or anti-Chinese lobby. (Interruptions).

MR. SPEAKER: Any implication in Mr. Bosu's statement with any aspersion on any Member directly or indirectly saying that they are anti-Chinese lobby will be expunged.

Shri KANWAR LAL GUPTA (Deme Sadar): Sir, why do you presume that we will ask any question against any country which is derogatory to that country.

MR. SPEAKER: I am not prepared to agree with you. There is a passage in the statement:

"You will agree the anti-Chinese, anti-Pakistani lobby in the country are using this matter as a lever in unleashing an anti-Chinese and anti-Pakistani hatred campaign in the country."

By implication we are saying that Members are anti-Chinese or anti-Pakistani.

SHRI JYOTIRMOY BOSU: Sir, in March the eminent leader of China, Mr. Wang pin nan has rendered considerable goodwill service between the two countries. The Foreign Minister, Mr. Vajpayee, is visiting China in October this year. There are trade talks going on between the two countries which are expected to materialise very soon. (Interruptions)

SHRI VASANT SATHE (Akola): Sir, under which Rule you have allowed him.

MR. SPEAKER: He says it violates Rule 41(2).

SHRI K.P. UNNIKRISHNAN (Badagara): He cannot make a speech. (Interruptions)

SHRI JYOTIRMOY BOSU: Under the circumstances, I request you to be good enough to withhold permission for raising this item as mentioned in the list of business for today.

@ @ Expunged as ordered by the Chair.